

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9582/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in WP No. 6212/2022 passed by the High Court Of Judicature At Bombay)

BHAGWAN PANDURANG KHEDEKAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 94212/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT;
IA No. 94215/2023 - EXEMPTION FROM FILING O.T.)

Date : 09-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Ninad Laud, Adv.
Mr. Sangramsingh R. Bhonsle, Adv.
Ms. Samridhi S Jain, Adv.
Mr. Ivo Manuelsimon Dcosta, Adv.
Mr. Nrupal A Dingankar, Adv.
Ms. Pushkara A Bhonsle, Adv.
Mr. Naman Sherstra, Adv.
Mr. Mahesh Jadhav, Adv.
Mr. Aman Varma, AOR

For Respondent(s) Mr. Sunil Fernandes, Adv.
Ms. Nupur Kumar, AOR
Ms. Deepali Kedar, Adv.
Ms. Priyansha Sharma, Adv.
Ms. Diksha Dadu, Adv.

Mr. Shashibhushan P. Adgaonkar, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service on respondent no. 5 is not complete. Let fresh service be effected through regular course and also through Dasti.

List after service is complete.

(INDU MARWAH)

(VIDYA NEGI)

COURT MASTER (SH)

ASSISTANT REGISTRAR